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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 25.07.2025+ **BAIL APPLN. 2738/2025 & CRL.M.A. 21355/2025**

PAWAN KUMAR SINGHPetitioner

Through: Mr. Surender Yadav, Advocate.

versus

THE STATE N.C.T. OF DELHIRespondent

Through: Mr. Nawal Kishore Jha, APP for State
with SI Amit Sehrawat**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. The accused/applicant seeks anticipatory bail in case FIR No. 491/2025 of PS S.P. Badli for offences under Section 110/115(2)/126(2)/3(5) of BNS. I have heard learned counsel for the accused/applicant and learned APP for State.

2. On behalf of accused/applicant, it is argued that for the same incident, FIR No.491/2025 was registered after registration of *Kalandra* under Section 126/170 BNSS, therefore, the genuineness of the FIR is suspect. It is further submitted by learned counsel for accused/applicant that on account of his examinations, the accused/applicant could not join investigation. Learned counsel for accused/applicant submits that co-accused persons have already been granted bail.



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3. Learned APP for State accompanied with Investigating Officer/SI Amit Sehrawat accepts notice and submits that State has no serious objection to grant of anticipatory bail provided the accused/applicant joins investigation and helps in recovery of *kada* (metal bangle).

4. In view of no objection from State, the application is allowed and it is directed that in the event of his arrest, the accused/applicant be released on bail subject to his furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Investigating Officer/SHO. Pending application stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

JULY 25, 2025/ry